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WP-17386-2025

IN THE HIGH COURT OF MADHYA PRADESH AT INDORE

BEFORE

HON'BLE SHRI JUSTICE SUBODH ABHYANKAR ON THE 14th OF MAY, 2025

WRIT PETITION No. 17386 of 2025

KAPIL

Versus

THE STATE OF MADHYA PRADESH AND OTHERS

Appearance:

Shashwat Seth - Advocate for the petitioner.

Dr. Amit Bhatia appearing on behalf of Advocate General.

ORDER

- 1. This writ petition has been filed under Article 226 of the Constitution of India by the petitioner, a resident of village Tipras Bhandaria, Dewas (M.P.) seeking the following reliefs:
 - a) To issue an appropriate writ, order, or direction, including a writ in the nature of Certiorari and/ Mandamus, quashing the impugned Notification dated 05.05.2025 (Annexure P/2) issued by respondent No. 2 for initiating a public auction of ferry/Naughat rights at Gram Fatehgarh Narmada Ghat r the year 2025-26.
 - b) To declare that Respondent No. 2—CEO, Janpad Panchayat Kannod—has no jurisdiction or authority to tender or auction ferry rights in the submerged area falling under the regulatory control of NHDC.
 - c) To direct the Respondents to formulate a safety policy or regulatory framework in consultation with NHDC before initiating any further process for ferry operations in the affected region.
 - d) To direct the State Government to conduct an independent safety and environmental audit of the submerged ferry areas across Dewas District, especially Gram Fatehgarh, before any future action or public operation is undertaken.
 - e) Award costs of the petition in favor of the Petitioner and
 - f) Pass such other order(s) or direction(s) as may be deemed fit and proper in the interest of justice, equity, and good conscience."
- 2. The petitioner's grievance is that the respondents are auctioning the ferry rights in respect of submerged area, however, on perusal of the relief



2 WP-17386-2025 clause, it is found that the petitioner has has not sought any relief for himself, and has also not averred as to which of his fundamental or other rights are infringed. In view of the same, no case for interference is made out.

3. Accordingly, writ petition being devoid of merits is hereby *dismissed*.

(SUBODH ABHYANKAR) JUDGE

krjoshi